

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1824  
ANSWERED ON 1<sup>st</sup> AUGUST, 2024**

**PUBLIC VEHICLE SCRAP POLICY**

**1824. Dr. M P ABDUSSAMAD SAMADANI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) whether the Government is aware of the challenges faced by the Departments/Local Self Governments due to the enforced scrapping of their older vehicles, which are still in good operational condition, if so, the details thereof;**

**(b) whether the Government has conducted any assessment of the number of vehicles to be affected by this policy and the potential cost of replacing them in the State of Kerala and if so, the details thereof;**

**(c) whether the Government has any exemptions or special provisions for public vehicles, if so, the details thereof; and**

**(d) the steps being taken to provide financial assistance or incentives to replace scrapped vehicles without disrupting their operations?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI NITIN JAIRAM GADKARI)**

**(a) and (c) (i) Ministry of Road Transport and Highways, vide Notification GSR 29(E) dated 16.01.2023 provides that Certificate of registration for vehicles owned, by Central, States and UT governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), State Transport Undertakings, PSUs and other Autonomous Bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years.**

**(ii) However, it has been provided that this rule shall not apply to the special purpose vehicles (armoured and other specialised vehicles) used for operational purposes for defense of the country and for the maintenance of law and order and internal security.**

**(iii) The Central Government has provided incentives to State Governments under the scheme for 'Special Assistance to States for Capital Investment 2023-24' with an incentive amount of Rs. 3,000 crore to incentivise scrapping of State Government vehicles which are older than 15 years, waiver of liabilities on old vehicles, providing tax concessions to individuals for scrapping of old vehicles and setting up of automated vehicle testing facilities.**

**(b) and (d) (i) The Government of Kerala vide order dated 27.06.2023 had notified that after examination, the State has identified 2,253 vehicles older than 15 years for scrapping at the Registered Vehicle Scrapping Facilities.**

**(ii) Under the scheme for Special Assistance to States for Capital Investment 2023-24, an amount of Rs. 80.30 Crore was released to the State of Kerala by the Department of Expenditure after achievement of the milestones.**

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